

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 550 of 1998.

Friday this the 17th day of July 1998.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

A.C. Kuttappan,
Chief Instructor (Crafts and Gear),
Central Institute of Fisheries,
Nautical and Engineering Training,
Cochin,

Permanent Address :

Kannavettikkara House,
Vengola Post, Arackappadi,
(via) Perumbavoor,
Ernakulam District.

.. Applicant

(By Advocate Shri TC Govinda Swamy)

Vs.

1. Union of India represented by
the Secretary to the Government
of India, Ministry of Agriculture,
New Delhi.

2. Joint Secretary,
Ministry of Agriculture,
Department of Animal Husbandry and
Dairying, (Fisheries Division)
Krishi Bhavan, New Delhi.

3. Director, Central Institute of
Fisheries, Nautical & Engineering
Training, Cochin.

4. Shri C.P. Varghese, Director,
Central Institute of Fisheries,
Nautical & Engineering Training,
Cochin.

.. Respondents

(By Advocate Shri Sunil Jose, ACGSC(R.1-4)

The application having been heard on 17th July 1998,
the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to quash A-7 order of transfer
dated 26.3.1998 transferring him from Cochin to Vizhakapatnam.

2. When the original application was taken up, the learned
counsel appearing for the applicant relying on the averments
in the reply statement filed by the respondents that the

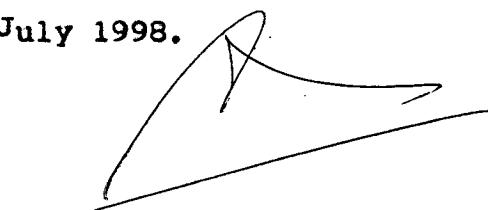
applicant has not availed all the remedies available to him submitted under the Service Rules that the applicant may be permitted to submit a representation to first respondent with a direction to dispose of the same within a reasonable period. Learned counsel appearing for the applicant also submitted that till then the status quo as on today may be maintained.

3. The learned counsel appearing for the respondents submitted that there is no objection in permitting the applicant to submit a representation to first respondent for redressal of his grievance.

4. Accordingly, the applicant is permitted to submit a representation to first respondent through proper channel within fifteen days of today. If such a representation is received, the first respondent shall consider the same and dispose of by a speaking order and communicate the same to the applicant, as expeditiously as possible. Status quo of the applicant as on today shall be maintained till the disposal of his representation to first respondent.

5. Application is disposed of as aforesaid. No costs.

Dated this the 17th day of July 1998.


A.M. SIVADAS
JUDICIAL MEMBER

LIST OF ANNEXURE

Annexure A7: True copy of the Office Order
No.11-1/97-Admn dated 26.3.1998
issued by the third respondent.

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